

ACT NO. XII OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 10th
March, 1937.)

An Act to amend the Contempt of Courts Act, 1926, for a certain purpose.

XII of 1926.

WHEREAS it is expedient to amend the Contempt of Courts Act, 1926, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Contempt of Courts short title. (Amendment) Act, 1937.

XII of 1926.

2. In the preamble to the Contempt of Courts Act, 1926 (hereinafter referred to as the said Act), the word "subordinate" shall be omitted.

Amendment of preamble to Act XII of 1926.

3. To section 3 of the said Act the following proviso shall be added, namely:—

Amendment of section 3, Act XII of 1926.

"Provided further that notwithstanding anything elsewhere contained in any law no High Court shall impose a sentence in excess of that specified in this section for any contempt either in respect of itself or of a Court subordinate to it."

Price anna 1 or 1½d.

GIPD—L455 LD—7.4.37—4,500.